



उच्च न्यायालय मध्यप्रदेश, मुख्यपीठ जबलपुर


पृष्ठांकन क्रमांक B/4823 /

जबलपुर दिनांक 18 / 09 / 2019

प्रतिलिपि:-

1. प्रिन्सिपल रजिस्ट्रार, उच्च न्यायालय मध्यप्रदेश खण्डपीठ इंदौर, इंदौर (म.प्र.),
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 4. जिला न्यायाधीश (निरीक्षण) जबलपुर, इन्दौर / ग्वालियर,
 5. जिला एवं सत्र न्यायाधीश ~~डो. शोभायाद~~ (समस्त) उच्च न्यायालय म.प्र., जबलपुर,
 6. रजिस्ट्रार प्रशा./न्या. 1 एवं 2 / डी.ई. / आई.एल. / कम-पी.पी.एस. / एकजाम एवं लेबर ज्यूडीशियरी / एम, उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 7. ओ.एस.डी. (लेखा), उच्च न्यायालय मध्यप्रदेश, जबलपुर,
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 9. चीफ सिस्टम एनालिस्ट, उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 10. सीनियर प्रिंसिपल सिस्टम एनालिस्ट(एस.ए.), उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 11. ज्वाईट रजिस्ट्रार(एम)(प्रोटोकॉल), उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 12. डिप्टी कन्ट्रोलर एकाउन्ट्स, उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 13. डिप्टी रजिस्ट्रार(एम), ----- (समस्त), उच्च न्यायालय म.प्र., जबलपुर,
 14. असिस्टेंट रजिस्ट्रार(एम), ----- (समस्त), उच्च न्यायालय म.प्र., जबलपुर,
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 16. एडमिनिस्ट्रेटिव ऑफिसर(न्या.) / इंचार्ज ----- (समस्त), उच्च न्यायालय म.प्र., जबलपुर,
 17. रजिस्ट्रार जनरल महोदय के निजी सचिव, उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 18. प्रिन्सिपल रजिस्ट्रार (न्यायिक) / सतर्कता / आई.एल.आर. एवं परीक्षा, महोदय के निजी सचिव, उच्च न्यायालय म.प्र., जबलपुर,
 19. सहायक सम्पादक (आई.एल.आर.), उच्च न्यायालय मध्यप्रदेश, जबलपुर,
 20. सहायक स्थापना / सेवा पुस्तिका / अवकाश / अवकाश(राजपत्रित) / पेंशन / लेखा / वेतनपत्रक, उच्च न्यायालय, मध्यप्रदेश, जबलपुर,
- की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

संलग्न :- The Madhya Pradesh High Court Technical Manpower (Appointment & Conditions of Service) Rules, 2019 इसे उच्च न्यायालय मध्यप्रदेश, जबलपुर की वेबसाईड www.mphc.gov.in एवं www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है।


(प्रियदर्शन शर्मा)
रजिस्ट्रार (प्रशासन)
Ran

भाग ४ (ग)
अन्तिम नियम
उच्च न्यायालय, मध्यप्रदेश, जबलपुर

Jabalpur, the 21st August 2019

No. A-2633

The Madhya Pradesh High Court Technical Manpower (Appointment & Conditions of Service) Rules, 2019

In exercise of the powers conferred by the proviso to Article 229 of the Constitution of India, the High Court of Madhya Pradesh, hereby make following Rules to regulate the appointment and other conditions of service of posts of Technical Manpower created under the National Policy and Action Plan for Implementation of Information and Communication Technology in the Indian Judiciary, prepared by the e-Committee of the Supreme Court of India, dated 01.08.2005, for the service of employees of the High Court of Madhya Pradesh. namely:-

Rules

1. **Short title, commencement and extent of application:-**

- (1) These Rules shall be called "The Madhya Pradesh High Court Technical Manpower (Appointment & Conditions of Service) Rules, 2019"
- (2) They shall come into force from the date of their publication in the Madhya Pradesh Gazette.
- (3) These Rules shall apply to,—
 - (a) all persons appointed in the Establishment of High Courts in the State of Madhya Pradesh. Technical Manpower posts.
 - (b) Person appointed in Technical Manpower posts includes System Officer and System Assistant and regular technical appointees of the High Court and District Courts.
- (4) The provision of these Rule shall apply as one time measure of appointment.

2. **The appointment shall be made on the following posts:-**

- (1) System Administrator (now re-designated as Junior System Analyst).
- (2) Console Operator/System Manager (now re-designated as Senior Computer Programmer Assistant)

3. **Appointing Authority:-**

S. No.	Categories	Appointing Authority
(1)	System Administrator (now re-designated as Junior System Analyst)	The Registrar General of High Court.
(2)	Console Operator/System Manager (now re-designated as Senior Computer Programmer Assistant)	

4. **Age.-** Candidate should be above 18 years but should not have crossed the maximum age prescribed by the High Court.

Provided that the Candidate appointed under the scheme of e-Court Project of the Supreme Court of India and has worked for 2 years or more, shall be entitled for age relaxation of the period of such appointment/services, subject to maximum age limit up to 55 years, for the posts mentioned in Schedule-I.

5. **Qualification and Mode of Appointment to the posts:-**

The qualification and mode of appointment to the posts shall be as prescribed in these Rules as mentioned in Schedule-I and Schedule-II.

6. **Reservation for Scheduled Castes, Scheduled Tribes and for Other Backward Classes:-**

(1) Reservation for direct recruitment to the various Class III and Class IV posts on the establishment in favour of the Scheduled Castes, Scheduled Tribes and for Other Backward Classes shall be in accordance with the orders issued by the Chief Justice. Carry forward Rule shall not apply.

7. A total 4 percent Horizontal reservation shall be given to persons with physical impairment in the following manner:—

1	Blindness and low vision	1%
2	Deaf and hard of hearing	1%
3	Locomotive disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy	1%
4	Autism, intellectual disability, specific learning disability and mental illness	1%

Provided that the reservation shall be made as per the posts identified and earmarked by the High Court for specially abled persons.

8. **Interpretation of these Rules:-**

Whenever any difficulty or doubt arises in applying and/or interpreting these Rules, the decision of the Chief Justice thereon shall be final.

9. **Relaxation:-**

Nothing in these Rules shall be construed to limit or abridge the power of the Chief Justice to deal with the case of any person(s) to whom these rules apply. The Chief Justice may dispense with or relax any particular rule in such manner as may appear to it as just and equitable.

10. Residuary provision:-

- (1) All members of the service shall be subject to the superintendence of the High Court.
- (2) In respect of all matters (not provided in these rules) regarding the conditions of service of the members of the service, including matters relating to the conduct, control and discipline, provisions of M.P. Civil Services (General Conditions of Services) Rules, 1961; M.P. Civil Services (Conduct) Rules 1965; M.P. Civil Services (Classification, Control and Appeal) Rules, 1966 and all others Rules applicable to M.P. State Government Employees shall apply subject to such modification, variation and exceptions, as the High Court may, from time to time specify.

SCHEDULE-I
(SEE RULE 5)

S. NO.	NAME OF SERVICE	EDUCATIONAL & TECHNICAL QUALIFICATION PRESCRIBED
1.	Junior System Analyst	<ol style="list-style-type: none"> 1. B.E./B.Tech. (C.S/I.T.) / MCA / M.Sc. (C.S/I.T.) from recognized university with atleast 2 years experience of working on Linux / Open Source Software / Windows / DBMS / Software development / Desktop & Network support. <p style="text-align: center;">OR</p> <ol style="list-style-type: none"> M.E./M.Tech (C.S/I.T.) with atleast 1 year experience of working on Linux / Open source software / Windows / DBMS / Software development / Desktop & Network support. 2. Work experience of not less than 2 years in District Court Establishment or High Court
2.	Senior Computer Programmer Assistant	<ol style="list-style-type: none"> 1. B.E. / B.Tech. / B.Sc. in C.S. / I.T. / Electronics & Telecommunications / Diploma in Computer / Electronics Engineering / B.C.A. / M.C.A. / M.Sc. (Electronics / C.S. / I.T.) with atleast 1 year experience in working on Linux / Open Source Software / Windows / DBMS / Software development. 2. Work experience of not less than 2 years in District Court Establishment or High Court.

SCHEDULE-II
(SEE RULE 5)

S. NO.	NAME OF THE POST	CLASSIFICATION	SCALE OF PAY	APPOINTING AUTHORITY	METHOD OF RECRUITMENT
1.	Junior System Analyst	Class-III	9300-34800 + GP 4200 (As per 6th pay commission)	Registrar General	Recruitment through suitability test conducted by the High Court from amongst the persons appointed as System Officer under e-Court Project of the Supreme Court of India and regular technical appointees of the High Court and District Court with essential qualification prescribed in these Rules
2.	Senior Computer Programmer Assistant	Class-III	9300-34800 + GP 3600 (As per 6 th Pay Commission)	Registrar General	Recruitment through suitability test conducted by the High Court from amongst the persons appointed as System Officer / System Assistant under e-Court Project of the Supreme Court of India and regular technical appointees of the High Court and District Court with essential qualification prescribed in these Rules.

RAJENDRA KUMAR VANI, Registrar General.